

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES

FOURTH, FIFTH AND SIXTH REPORTS

SHRI R. R. BHOLE (Bombay South Central): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

(1) Fourth Report—Action taken by Government on the recommendations contained in the Thirty-third Report of the Committee (Sixth Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division) Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Central Bank of India.

(2) Fifth Report—Action taken by Government on the recommendations contained in the Fortieth Report of the Committee (Sixth Lok Sabha) On the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum.) Reservation for, and employment of, Scheduled Castes and Schedule Tribes in the Indian Oil Corporation Limited (Refineries & Pipelines Division).

(3) Sixth Report—Action taken by Government on the recommendations contained in the Forty-first Report of the Committee (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Casts and Scheduled Tribes in North Eastern Railway and award of petty contracts to Scheduled Castes and Scheduled Tribes in North Eastern Railway.

12.18 hrs.

RE. MOTIONS FOR ADJOURNMENT, CALLING ATTENTION, ETC.
—Contd.

(Interruptions)

MR. DEPUTY-SPEAKER: Those things that are mentioned without my permission will not go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: These things will not go on record. Mr. Halder. Only your speech will go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: I make a personal appeal to all the hon. Members to kindly co-operate.

(Interruptions)**

MR. DEPUTY-SPEAKER: No. I am so sorry.

(Interruptions)**

MR. DEPUTY-SPEAKER: These things will not go on record, because they are without my permission.

(Interruptions)**

MR. DEPUTY-SPEAKER: The Calling Attention. Shri Halder.

PROF. MADHU DANDAVATE (Rajapur): Sir, if you go through the proceedings, you will find that you yourself have said it. Shri Shastri is right. You said that we will not waste the time of the House—I do not want to raise any controversy—that those who have given notice, you will allow them one or two minutes. My suggestion is that you give one or two minutes to those who have given notice and finish the matter. I do not want any time. I am not raising any matter.

AN HON. MEMBER: How can you go against your own ruling?

MR. DEPUTY-SPEAKER: Only to those who have given notice of adjournment motions....

(Interruptions)

MR. DEPUTY-SPEAKER: I have already requested those who have tabled adjournment motions—that is also in the proceedings—and on which the Speaker has withheld his constant, they can meet the Speaker in the Chamber.

(Interruptions)

MR. DEPUTY-SPEAKER: It will take one hour. if I permit all....

(Interruptions)

MR. DEPUTY-SPEAKER: You please ask them. I will read all the adjournment motions and I will announce all the decisions taken by the Speaker. Will they keep quiet, and then meet the Speaker? Are they prepared? Then, please sit down.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, I am on a point of order. When the [House is in session, major policy deviations of changes